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Next dt. 22/11/19

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 884 OF 2019

IN THE MATTER OF:
Manoj Negi.

.....Applicant

Versus

State of Uttarakhand & Ors.

... Respondents

REPORT BY WAY OF AFFIDAVIT ON BEHALF OF
DISTRICT MAGISTRATE, PAURI GARHWAL,
UTTARAKHAND IN COMPLIANCE OF ORDER DATED
17.09.2019 PASSED BY THIS HON'BLE TRIBUNAL IN
THE ABOVEMENTIONED MATTER

P A P E R - B O O K

I N D E X

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Note:- No need to serve the report upon other side as the Hon'ble Tribunal was pleased to direct to file the report directly.

Filed by:

Rahul Verma

[RAHUL VERMA]

Additional Advocate General for State of Uttarakhand

/Respondent

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NATIONAL GREEN TRIBUNAL
Principal Bench, New Delhi
Filing Section

Dairy No. 2638/19

21 NOV 2019

Fee.....IPO/DD/ONLINE

Signature of Receiving Officer

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[REDACTED]

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
ORIGINAL APPLICATION NO. 884 OF 2019

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UTTARAKHAND IN COMPLIANCE OF ORDER DATED
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THE ABOVEMENTIONED MATTER

I, Dhiraj Singh Garbyal S/o Shri Daya Ram Singh aged about 46 years, presently posted as District Magistrate, PauriGarhwal, Uttarakhand, do hereby solemnly affirm on oath and state as under:

1. That in my abovementioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent and duly authorised to file present Report by way of Affidavit on behalf of State of Uttarakhand.
2. That the applicant ManojNegi have filed the abovementioned Original Application in this Hon'ble Tribunal with regard to shifting the waste which is dumped at trenching ground between populated area of Nagar Nigam Kotdwar and Nagar PalikaDugadda to avoid any side effect on the health of general public and to save the Khoh river from any pollution.
3. That this Hon'ble Tribunal vide its order dated 17.09.2019 passed the following directions:-

“Grievance in this application is against unhygienic conditions adversely affecting the environment at Kotdwara and

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जिलाधिकारी

Duggada, Uttarakhand on account of burning of garbage. The polluting activities are also affecting the Khoh River. The trenching ground at Muktidham Society has been adversely affected by pollution.

Before we further consider the matter, we find it necessary to require an action taken report in the matter from the Uttarakhand Environment and Protection Control Board and the SDM, PauriGarhwal within one month by email at judicial-ngt@gov.in. The Uttarakhand Environment and Protection Control Board will be the nodal agency for compliance and coordination.

The applicant may furnish a set of papers to the Uttarakhand Environment and Protection Control Board and the SDM, PauriGarhwal and file affidavit of service within one week.

A copy of this order be sent to the Uttarakhand Environment and Protection Control Board and the SDM, PauriGarhwal by email.

List for further consideration on 22.11.2019."

A true copy of the said order dated 17.09.2019 passed by this Hon'ble Tribunal is annexed hereto and marked as ANNEXURE R-1.

4. That it is pertinent to mention herein that in compliance of the abovementioned order dated 17.09.2019 a committee consisting of representatives of Uttarakhand Environment Protection and Pollution Control Board, Executive Officer, Nagar Palika, Dugadda, Assistant Municipal Commissioner, Nagar Nigam, Kotdwar and NaibTehsildar, Kotdwar jointly inspected the site in question on 24.09.2019



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5. That at the time of joint inspection, the Executive Officer, Nagar Palika, Dugadda informed that the total area of Nagar PalikaDugadda is 1.50 square kilometer, there are total 4 (four) wards in the Nagar Palika, Dugadda and according to the census of 2011 the total population of Nagar PalikaDugadda is 2422.

6. It is further submitted that there are total 0.020 metric ton (20-quintal) biotic and abiotic wastes/garbage generated in the Nagar palika area of Dugadda. The Nagar Palika has already sold the plastic waste from February, 2018 to till date and earned the income of Rs.1,08,764/- (Rupees one lakh eight thousand seven hundred and sixty four only).

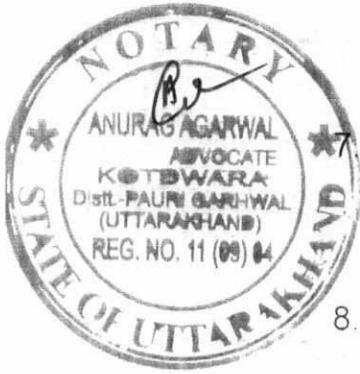
7. That in the Nagar Palika area the solid waste is collected from door to door by the Nagar PalikaDugadda.

8. That there are total 9 permanent sweepers and total 8 contract sweepers deputed in the Nagar PalikaDugadda.

9. That there is one small Tempo, one pick-up Camper and 15 hand-trolleys available for collection of the solid waste available with the Nagar PalikaDugadda.

10. That as the area of Nagar Palika is very small i.e. 1.50 square kilometer, therefore, 16 dustbins have been deployed in the area.

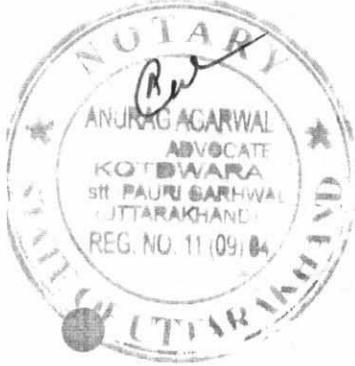
11. That at present there is one dumping site available in the area at Chunadhara situated along the Khohriver and for safety, the Nagar Palika has already constructed a Wall on the site for stopping the solid waste. The solid waste is being stored, segregated and is



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being treated at the abovesaid site. The abovesaid site is not developed with the latest scientific technique.

12. That at the time of joint inspection disposal of any type of solid waste is not found in the river.
13. That at present, the segregation work of solid waste is being done by the Nagar Palika Dugadda in the building of Garhwal Mandal Vikas Nigam. The condition of the abovesaid building is dilapidated and the Executive Officer of the Nagar Palika informed that the maintenance of the abovesaid building is being done by the Garhwal Mandal Vikas Nigam.
14. That at the time of joint inspection the Executive Officer, Nagar Palika informed that the Nagar Palika has identified the land for disposal site at village Badi Gaudi Patti Sheela-2, the land belongs to the Revenue Department of Uttarakhand. The proposal for the same has already been sent to the Chief Conservator of Forest, Monitoring Evaluation I.T. and Modernisation, Uttarakhand, Dehradun, Uttarakhand. It is further submitted that joint inspection of the above mentioned site in question has already been done, digital map site in question i.e. Village Badi Gaudi Patti Sheela-2 have already been prepared by the Department of Forest, Uttarakhand. It is further submitted that the D.P.R. has already been prepared and has been sent to the Department of Urban Development, Government of Uttarakhand on 18.10.2019.
15. That as soon as D.P.R. is approved by the State Government, immediately thereafter, the process for starting the identified site will



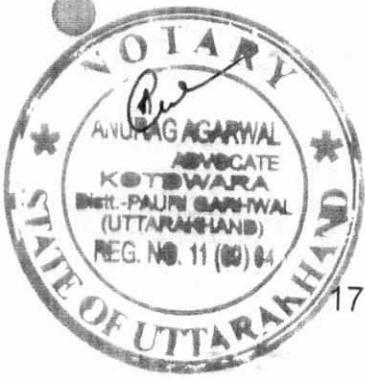
Dr. S.
जिलाधिकारी

be completed and after completion of process etc, the site will be made operational as per requirement of Solid Waste Management Rules within a period of next six months.

16. That with regard to Kotdwar it is respectfully submitted that the reserved forest is located around the Nagar Nigam Kotdwar as well as three rivers namely Khoh, Sukhro and Malan are passing through the area of Nagar Nigam, Kotdwar. This area is most populated, consisting of about 2 lakhs population. The land for the trenching ground i.e. for solid waste management is not being identified due to reason i.e. reserved forest is located around area and because the area is surrounded by three abovesaid rivers.

17. That in compliance of order dated 17.09.2019 passed by this Hon'ble Tribunal a joint inspection of the trenching grounds of Nagar Nigam Kotdwar and Nagar Palika Dugadda were conducted by the officers of Nagar Nigam Kotdwar, Nagar Palika Dugadda, Pollution Control Board and Sub Divisional Magistrate, Kotdwar. The report dated 24.09.2019 of the said joint inspection was already sent to this Hon'ble Tribunal.

18. That direction with regard to spraying the pesticide at the present sites in question given by the officials of the Uttarakhand Pollution Control Board is being followed regularly by the Nagar Nigam Kotdwar and Nagar Palika Dugadda. To avoid any pollution by the waste in the river and to avoid any water pollution during the



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monsoon season a security wall has already been constructed by the Nagar Nigam, Kotdwar on the river bed of the river.

19. That the spray of the pesticide and bleaching powder is being done regularly at the present sites in question by the Nagar Nigam Kotdwar as well as the spray of the medicines and chemicals is regularly done by the Nagar Palika Kotdwar in the drainages and potential dirt areas, so that the city of Kotdwar may not be affected by the pollution. There is no air pollution in the city of Kotdwar because of dense reserved forest located around the city.



20. That no suitable place is available with the Nagar Nigam Kotdwar to dispose off the waste and the Nagar Nigam Kotdwar is facing problem for the same, therefore, to solve the problem an online proposal has been sent to the Department of Forest on 3.7.2019 for providing the plot of 01 (One) Hectare for establishing the solid waste management site. A true translated copy of the said letter dt.3.7.2019 alongwith its enclosure and photocopy of the original in Hindi is annexed hereto and marked as ANNEXURE R-2.

21. That due to the reason that reserved forest is located around the Nagar Nigam Kotdwar as well as three rivers namely Khoh, Sukhro and Malan are passing through the area of Nagar Nigam, Kotdwar, therefore, suitable land could not be identified for establishing the solid waste management plant/ trenching ground. A demand vide letter No.1151/N.Ni./Tho.A.Pra./Bhumi/19-20 dated 07.11.2019 also

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has been sent to the General Manager, SIIDCUL, Dehradun for providing land measuring 2 (two) hectare land out of 11.6590 Hectare banzar land of Khata No.34 category 5 (3)-D situated in MoujaJaydevpur, Haldukhata, Industrial Area Sigaddi, Kotdwar, Uttarakhand. A true translated copy of the said letter dt.7.11.2019 alongwith photocopy of the original in Hindi is annexed hereto and marked as ANNEXURE R-3.

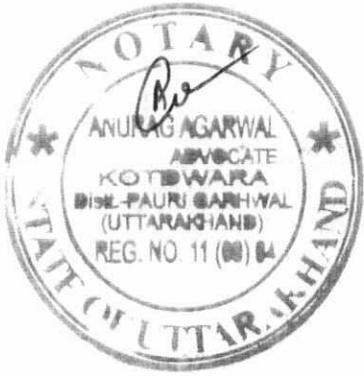
22. That the tenders has already been invited by the Nagar Nigam, Kotdwar for constituting the D.P.R. for the management of solid waste and for disposing the waste scientifically. The construction work will be started immediately whenever the land is made available by the Department of Forest or by the General Manager, SIIDCUL, Dehradun, to complete this procedure about one year time will be required, so that the solid waste management will be done scientifically at Nagar Nigam Kotdwar.

23. That the present Report by way of Affidavit in compliance of direction passed by this Hon'ble Tribunal is being filed kind perusal of this Hon'ble Tribunal.

DEPONENT
गढ़वाल

VERIFICATION

I, the deponent above named do hereby verify and say that the contents of my above report by way of affidavit are true and correct to



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my knowledge based on record, no part of it is false and nothing material has been concealed there from. The legal submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at Kotdwara Uttarakhand on this 20th day of November 2019.

DEPONENT
गुरुवार

Filed through:

Rahul Verma

[RAHUL VERMA]
Additional Advocate General for State of Uttarakhand
/Respondent
137, Tower No.10, Supreme Enclave,
MayurVihar Phase-I,
Delhi-110091
Mobile No. 9717706032
Email- advrahulverma9999@gmail.com



Solemnly affirmed by the Deponent
Shri/Smt. Dharam Singh & Daya Ram Singh
Identified by _____
today dated 20.11.19 at Kotdwara 8.30 Am.
A.M./P.M. Before me, the contents of
the affidavit explained to the deponent
who admits it is true. *Rahul Verma*
ANURAG AGARWAL
Advocate & Notary
Kotdwara (Pauri Garhwal)

Item No. 12

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ANNEXURE-1

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 884/2019
(I.A. No. 597/2019)

Manoj Negi

Applicant(s)

Versus

State of Uttarakhand & Ors.

Respondent(s)

Date of hearing: 17.09.2019

CORAM:
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant: Mr. Rohit Dandriyal, Ms. Ankita Baluni,
Advocates

For Respondent(s): Mr. Rahul Verma, Addl. A.C for State of
Uttarakhand

ORDER

Grievance in this application is against unhygienic conditions adversely affecting the environment at Kotdwara and Duggada, Uttarakhand on account of burning of garbage. The polluting activities are also affecting the Khoh River. The trenching ground at Muktidham Society has been adversely affected by pollution.

Before we further consider the matter, we find it necessary to require an action taken report in the matter from the Uttarakhand Environment and Protection Control Board and the SDM, Pauri Garhwal within one month by email at judicial-ngt@gov.in. The Uttarakhand Environment and Protection Control Board will be the nodal agency for compliance and coordination.

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The applicant may furnish a set of papers to the Uttarakhand Environment and Protection Control Board and the SDM, Pauri Garhwal and file affidavit of service within one week.

A copy of this order be sent to the Uttarakhand Environment and Protection Control Board and the SDM, Pauri Garhwal by email.

List for further consideration on 22.11.2019.

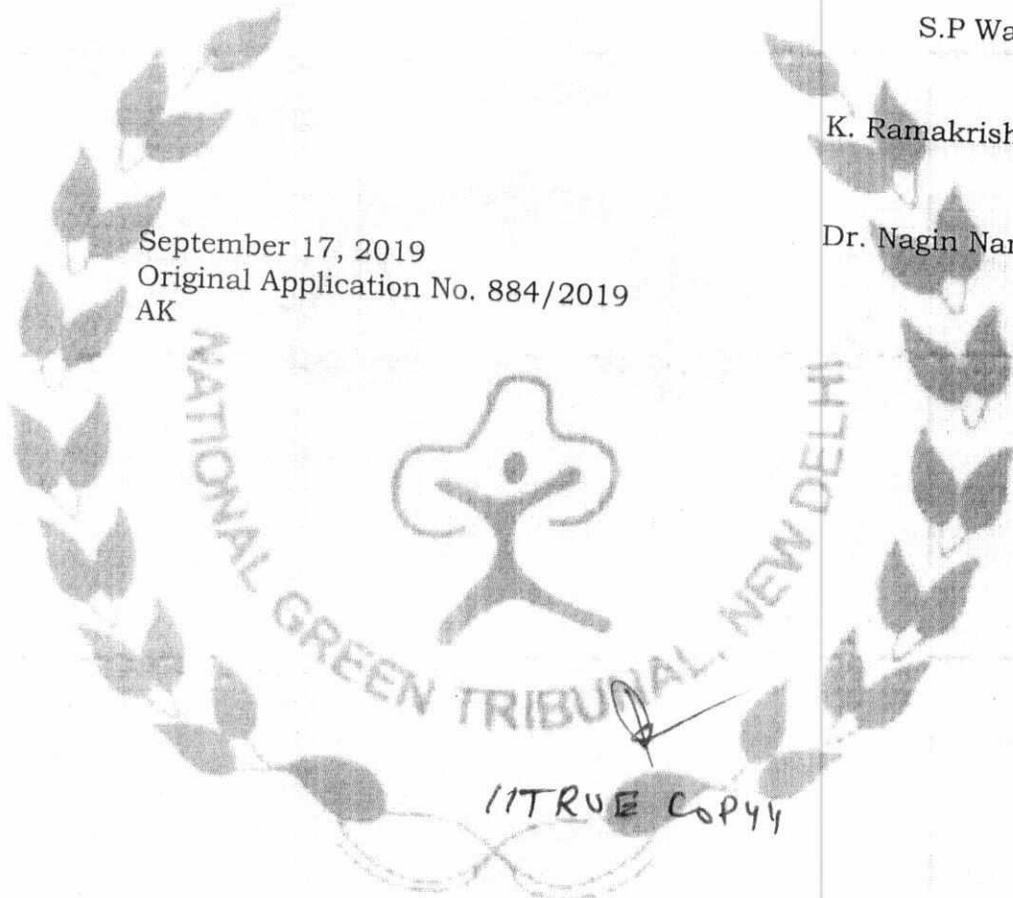
Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

September 17, 2019
Original Application No. 884/2019
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ANNEXURE R-2

|| Office of Nagar Nigam, Kotdwar, PauriGarhwal||

Letter No. 437/Waste Disposal/ Hec.Gra./ /19-20 Dt.03.7.19

To,
The Range Officer,
Range Kotdwar.

Subject: With regard to signature on the Trenching Ground
Proposal No. EP/UK/OTHERS/15441 under the
Announcement No. 586/2015 made by Hon'ble Chief
Minister for disposal of organic / abiotic waste.



Sir,

The Government has allotted the land to this Municipality for
trenching ground in Kanchanpuri Malan Kham, entire file of the
same is prepared upon which your signatures are required.

Sir, therefore, kindly put the signatures on the abovesaid
papers.

Yours faithfully,

Sd/-

Assistant Municipal Commissioner,

Nagar Nigam, Kotdwar.

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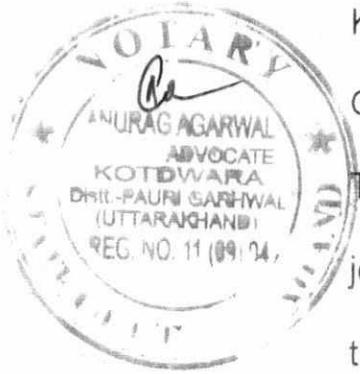
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|| Office of Nagar Nigam, Kotdwar, PauriGarhwal||

Name of the Project: With regard to "Announcement No. 588/2015 by Hon'ble Chief Minister the land will be allotted for trenching ground for disposal of waste of Kotdwar Town in Malan Kham".

Report

The Kotdwar town is situated on the western side of river in the Tarai area of Shivalik Range. Just in the right side of Kotdwar Town the famous temple ShriSidhpeethSidhbali is situated to visit several tourists came to Kotdwar from the hilly and plain areas. About 12 k.m. away from the Kotdwar there is Tapsthali of famous Kanva Rishi, Kanvashram and birth place of Yogi Raja Bharat is situated. At present the Sanskrit college is situated in this place and several tourists came to visit this place of worship in Kotdwar every year. The Kotdwar town is famous as entry gate of Garhwal. The height of the Kotdwar is 395 Meter from the sea level. The tourists who visit the Char Dham of the Garhwal ended their rail journey and thereafter take night rest and enjoys supernatural hue of this place. The Kotdwar town is developed in 30 square kilometre area. According to census of 2011, the population of the town is 1.35 lakh, in the year 1951, the fourth-category status of Nagar Palika, in the year 1958 third-category status of Nagar Palika, from 1 January, 1977 the status of Second Category Nagar Palika and on 8th December, 2017 the status of Nagar Nigam was given to this town by promoting from Nagar Palika. At present, the Nagar Nigam is



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divided in 40 wards. The entry gate of Garhwal, city Kotdwar have problems of waste, as there is no trenching ground of the Nagar Nigam for management of waste in compliance of the Solid Waste Management and Disposal Rules, 2000. However, the Nagar Palika have passed a proposal in the Palika Board to obtain rovide 5 acres of forest land from the Government in the year 2005-06, moreover, the municipality have constituted the SwachhtaSamities long back, as well as, the municipality aware the public for having two dustbins in every family for disposing the organic / abiotic wastes. The waste is being collected door to door by the vehicles by the sweepers and is being disposed in the nearby containers. But due to non-availaiblity of trenching ground, the work of segregation of the waste is not possible. After formation of Nagar Nigam, about 40 tonnes waste (organic / abiotic waste) is being produced every day and disposal of the same is done temporarily from time to time. The proposal for separate disposal organic / abiotic waste for 0.998 hec.land for trenching ground at KanchanpuriMalamkham have been prepared by the Nagar Nigam. On availability of the same, the town will be made clean and beautiful after scientifically disposal of organic / abiotic wastes of the town.



Sd/-

Assistant Municipal Commissioner,
Nagar Nigam, Kotdwar.

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गढ़वाल

//true translation//

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॥ कार्यालय नगर निगम कोटद्वार पौड़ी गढवाल ॥

पत्रांक.....A37 | सुडा निगाका क्र० ३७०/मु.प.दी | १९-२० दिनांक

सेवा में,

वनक्षेत्राधिकारी,
रेंज कोटद्वार,

03-7-19

विषय:-

माननीय मुख्यामंत्री घोषणा सं०. 586/2015 के अर्न्तगतजैविक/अजैविक कूड़े के निस्तारण हेतु ट्रेडिंग ग्राउन्ड प्रस्ताव सं० EP/UK/OTHERS/15441 में हस्ताक्षर होने के सम्बन्ध में।

महोदय,

इस निगम को शासन द्वारा कंचनपुरी मालन खाम में ट्रेडिंग ग्राउण्ड हेतु भूमि स्वीकृत की गई है जिसके समस्त पत्रावली तैयार कर ली गई है जिनमें आपके हस्ताक्षर होने हैं।

करें।

अतः महोदय से निवेदन है कि उक्त जातपत्रों में हस्ताक्षर करने की कृपा

भवदीय

सहायक नगर अभियंता
नगर निगम कोटद्वार।

11 TRUE COPY

कार्यालय नगर पालिका परिषद कोटद्वार पौड़ी गढवाल ।।

परियोजना का नाम— 'मा0 मुख्यमंत्री घोषणा सं0 588/2015 कोटद्वार नगर क्षेत्र के कूड़ा निस्तारण हेतु ट्रेडिंग ग्राउण्ड को मालम खाम में भूमि उपलब्ध कराये जाने की स्वीकृति प्रदान की जायेगी' के संन्दर्भ में।

प्रतिवेदन

कोटद्वार नगर शिवालिक श्रेणियों की तलहटी तथा नदी के पश्चिमी तट पर तराई क्षेत्र में बसा है। कोटद्वार नगर के ठीक उत्तर दिशा में प्रसिद्ध श्री सिद्धपीठ सिद्धबली मन्दिर है, जिसमें पर्वतीय क्षेत्रों तथा मैदानी क्षेत्रों से भी अनेको तीर्थ यात्री दर्शन का लाभ अर्जित करने कोटद्वार आते हैं। कोटद्वार से लगभग 12किमी0 में प्रसिद्ध कण्व ऋषि की तपस्थली कण्वाश्रम है व योगी राजा भरत की जन्म भूमि है। वर्तमान में इस स्थान पर संस्कृत महाविद्यालय है एवं अनेकों तीर्थ यात्री दर्शनार्थ प्रतिवर्ष कोटद्वार आते हैं। कोटद्वार नगर को गढवाल का प्रवेश द्वार के नाम से भी जाना जाता है। कोटद्वार की उचाई समुद्र तल 395मी0 है। इस नगर से गढवाल के प्रसिद्ध चारों धामों की यात्रा करने वाले यात्री रेल द्वारा कोटद्वार तक की यात्रा समाप्त करने तथा रात्रि विश्राम कर यहाँ की आलालिक छटा का अवलोकन करते हैं। कोटद्वार नगर 30वर्ग किमी क्षेत्र में विकसित है। जनगणना 2011 के अनुसार इस नगर की जनसं0.1.35 लाख है वर्ष 1951 में कोटद्वार नगर को चतुर्थ श्रेणी का नगर पालिका का दर्जा प्राप्त हुआ तत्पश्चात 1958 में तृतीय श्रेणी तथा 1 जनवरी 1977 से यह पालिका द्वितीय श्रेणी के रूप में वर्गीकृत थी और 8 दिसम्बर 2017 को इस पालिका को उच्चीकरण करते हुये नगर निगम का दर्जा प्राप्त हुआ। वर्तमान समय में नगर निगम को 40 वार्डों में विभाजित किया गया है। गढवाल का प्रवेश द्वार कहे जाने वाला कोटद्वार कूड़े-कचरे की समस्या से घिरा हुआ है। क्योंकि ठोस अपशिष्ट प्रबन्धन एवं हथालन नियम 2000 के अनुपालन हेतु सर्वप्रथम नगर निगम के पास अपना डम्पिंग ग्राउण्ड नहीं है। डम्पिंग ग्राउण्ड की उपलब्धता हेतु यद्यपि पालिका परिषद् द्वारा वर्ष 2005-06 में पालिका बोर्ड को 5 एकड़ वन भूमि शासन से उपलब्ध कराये जाने हेतु प्रस्ताव पारित किया गया है। पालिका द्वारा यद्यपि पूर्व में स्वच्छता समितियों गठन किया जा चुका है। साथ ही प्रत्येक परिवार को अपने-अपने घरों में जैविक व अजैविक कूड़े हेतु दो पात्रों को रखने हेतु जागरूक किया गया है। सम्बन्धित क्षेत्र के सफाई कर्मचारियों द्वारा अपनी कूड़ा गाड़ी में ऐसे घरों से कूड़ा एकत्रीकरण कर किसी निकटस्थ स्थित कन्टेनर में कूड़े का निस्तारण किया जा रहा है। परन्तु ट्रेडिंग ग्राउण्ड न होने के कारण कूड़े के पृथकीकरण कार्य सम्भव नहीं हो पा रहा है। नगर निगम बनने के उपरान्त प्रतिदिन लगभग 40 टन कूड़ा(जैविक-अजैविक) उत्पादित होता है जिसका निस्तारण नगर निगम द्वारा अस्थाई रूप से जगह-जगह पर किया जाता है। जैविक एवं अजैविक कूड़े के अलग-2 ढंग से निस्तारण हेतु 0.998 हे0. भूमि ट्रेडिंग ग्राउण्ड हेतु कंचनपुरी मालमखाम में कूड़ा निस्तारण का प्रस्ताव तैयार किया गया है। जिससे भूमि उपलब्ध होने पर शहर के जैविक व अजैविक कूड़े का वैज्ञानिक तरीके से निस्तारण कर शहर को स्वच्छ व सुन्दर बनाया जा सके।

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सहायक नगर आयुक्त
सहायक नगर आयुक्त
नगर निगम कोटद्वार

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ANN.R-3

|| Office of Nagar Nigam, Kotdwar, PauriGarhwal||

Letter No. 1151/N. Ni/Tho.A.Pra./Bhumi/19-20 Dt.07.11.19

From:
Municipal Commissioner,
Nagar Nigam, Kotdwar.

To,
The General Manager,
SIIDCUL,
DilaramChowk, Dehradun.

Subject: With regard to providing the land to Nagar Nigam
Kotdwar on lease situated at Jaidevpur, Sigaddi
Industrial area, Kotdwar.

Sir,

This is to inform you that the Hon'ble Supreme Court and N.G.T. gave directions from time to time to the local bodies by passing orders for management of solid waste scientifically. The land is not being provided for management of solid waste to the Nagar Nigam Kotdwar because the same is covered around by the reserved forest and because of touching 03 rivers (Khoh, Sukhro, Malan). The land measuring 11.6590 Hectare banzar land of Khata No.34 category 5 (3)-D situated in MoujaJaydevpur, Haldukhata, alongside of Industrial Area Sigaddi, Kotdwar have been transferred to the SIIDCUL by the



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जलाधिकारी
नगर निका

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Secretary, Revenue Section-2, Govt. of Uttarakhand vide letter No.605/xviii (11)/2015-18 (119)/2013 (Khatauni enclosed). The abovesaid land is not being used by the SIIDCUL. Out of the abovesaid land, the Nagar Nigam Kotdwar required 02 hect. land on lease for establishing the Solid Waste Management Project.

Therefore, it is requested in view of the orders passed by the Hon'ble Supreme Court, kindly provide 02 hect. land out of the abovesaid vacant land situated in industrial area, Sigaddi, Kotdwar to the Nagar Nigam, Kotdwar in large public interest.

Yours faithfully,

Sd/-

Municipal Commissioner,
Nagar Nigam, Kotdwar.

Encl: Copy of Khatauni.

Copy to:

1. Secretary, Department of Urban Development, Govt. of Uttarakhand, Dehradun with request for taking necessary action on the Government level.
2. Hon. Mayor for ind perusal.
3. District Magistrat, Garhwal with request to send proposal to the General manager, SIIDCUL to their own level.
4. Regional Manager, SIIDCUL Industrial Area, SigaddiKotdwar with request to take necessary action in this regard to their own level.

Sd/-

Municipal Commissioner,
Nagar Nigam, Kotdwar.


जिलाधिकारी
गढ़वाल

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//true translation//

(Ely Read)

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!! कार्यालय :- नगर निगम कोटद्वार (पौडी गढ़वाल) !!

पत्रांक :- 1751 / न0नि0 / ठो0अ0प्र0 / भूमि0 / 19-20

दिनांक- 07.11.19

प्रेषक:-

नगर आयुक्त,
नगर निगम कोटद्वार।

सेवा में,

महाप्रबन्धक,
सिडकुल,
दिलाराम चौक देहरादून।

विषय-

औधोगिक क्षेत्र सिगडुडी कोटद्वार की जयदेवपुर स्थित भूमि नगर निगम कोटद्वार को लीज पर उपलब्ध कराये जाने के सम्बन्ध में।

महोदय,

अवगत कराना है कि मा0 सर्वोच्च न्यायालय एवं एन0जी0टी0 द्वारा समय-समय पर पारित आदेशों के क्रम में स्थानीय निकायों को वैज्ञानिक विधि से ठोस अपशिष्ट प्रबन्धन का निस्तारण करने के निर्देश दिये गये हैं। नगर निगम कोटद्वार चारों ओर से आरक्षित वन क्षेत्र से घिरा होने एवं 03 नदी क्षेत्रों से आच्छादित होने (खो, सुखरौ, मालन) के कारण ठोस प्रबन्धन हेतु भूमि उपलब्ध नहीं हो पा रही है। औधोगिक क्षेत्र सिगडुडी कोटद्वार से लगती मौजा जयदेवपुर हल्द्वरखाता के खाता सं0- 34 की श्रेणी 5 (3)-ड/अन्य कृषि योग्य बंजर भूमि रक्वा 11.6590 है0 भूमि को सचिव राजस्व अनुभाग-2 उत्तराखण्ड शासन के पत्र सं0- 605/xviii (11)/2015- 18 (119)/2013 के द्वारा सिडकुल को हस्तान्तरित किया गया है (खतौनी संलग्न) उक्त भूमि वर्तमान में सिडकुल द्वारा किसी भी प्रयोग में नहीं जा रही है। नगर निगम कोटद्वार उक्त भूमि में से 02 है0 भूमि ठोस अपशिष्ट प्रबन्धन प्लाट हेतु लीज पर लेना चाहता है।

अतः सादर अनुरोध है कि व्यापक जनहित एवं मा0 सर्वोच्च न्यायालय के आदेशों के दृष्टिगत रखते हुए औधोगिक क्षेत्र सिगडुडी कोटद्वार की रिक्त पडी उक्त भूमि मध्ये 02 है0 बंजर भूमि नगर निगम कोटद्वार को हस्तान्तरित करने अथवा लीज पर उपलब्ध कराने का कष्ट करे।

संलग्न- खतौनी की नकल।

भवदीय,
(योगेश सिंह मेहरा)
नगर आयुक्त,
नगर निगम कोटद्वार।

प्रतिलिपि-

- 1- सचिव महोदय शहरी विकास विभाग उत्तराखण्ड शासन देहरादून को इस अनुरोध के साथ प्रेषित कि कृपया उक्त के सम्बन्ध में शासन स्तर से उचित कार्यवाही करने का कष्ट करे।
- 2- मा0 महापौर महोदय को अवलोकनार्थ प्रेषित।
- 3- जिलाधिकारी गढ़वाल महोदय को इस अनुरोध के साथ सादर प्रेषित कि कृपया अपने स्तर से महाप्रबन्धक, सिडकुल को प्रस्ताव प्रेषित करने का कष्ट करे।
- 4- क्षेत्रीय प्रबन्धक, सिडकुल औधोगिक क्षेत्र सिगडुडी कोटद्वार को इस अनुरोध के साथ कि अपने स्तर से भी उक्त के सम्बन्ध में कार्यवाही करने का कष्ट करे।

नगर आयुक्त,
नगर निगम कोटद्वार।

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U.O.No. 1436 /XXXVI(3)/Law Sec./2019-12(9 N.G.T)/2019-Urban Dev-2
BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 884 of 2019

Manoj Negi.

Applicant(s)

Versus

State of Uttarakhand & Ors.

Respondent(s)

VAKALATNAMA

I/We **State of Uttarakhand**, the Respondent(s) of the above Appeal/Petition/Reference do hereby appoint and retain **Sri Rahul verma**, Advocate of the Supreme Court to act and appear for me/us in the above matter and to conduct or defend the same and to appear in all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and application for Review, to file and obtain return of documents, to deposit and receive money on my/our behalf in said matter and to represent me/us and to take all necessary steps in the above matter. I/We agree, to ratify all acts done by the aforesaid Advocate in pursuance of the authority.

Dated this the **15th** day of October, 2019.

ACCEPTED

Rahul Verma

Rahul verma,
Additional Advocate General,
Supreme Court of India,
Office: Flat No. 137, Supreme Enclave,
Mayur Vihar Phase-1,
Delhi-110091

Savitri 15.10.19
(Savitri Singh)
Additional Secretary, Law
Secretary & Addl. L.R.
Government of Uttarakhand

APPELLANTS/PETITIONERS/RESPONDENTS

MEMO OF APPEARANCE

To,
The Registrar,
National Green Tribunal,
New Delhi.

Sir,
Please enter my appearance in the above mentioned case on behalf of the Respondent(s)

Yours faithfully,

Rahul Verma

(Rahul verma)

Advocate for the Petitioner(s)
Respondent(s) Appellant(s)
Additional Advocate General



Filed on: - 21-11-2019